

1	2	3
Potatoes	88.7	195.9
Onions	621.5	136.5
Milk	163.7	178.4
Eggs	181.0	120.2
Fish	259.3	271.5
Meat	293.2	311.8
Chillies	121.2	114.0
Turmeric	132.5	96.0
Tea	245.0	236.9
Coffee	132.0	123.7
Kerosene	272.8	272.8
Biscuits	174.2	183.3
Bread	160.0	169.3
Sugar	199.8	209.9
Gur	276.0	382.9
Khandsari	251.4	334.0
Vanaspati	198.8	206.6
Groundnut Oil	189.5	200.9
Mustard Oil	209.4	226.3
Coconut oil	188.4	201.5
Gingelly oil	108.5	203.1
Kardi oil	212.3	206.1
Cotton seed oil	167.7	185.9
Cotton Cloth (Mills)	199.3	202.5
Khadi cloth	160.0	150.2
Paper	240.7	240.7
Footwear	235.3	253.7
Tyres	225.8	227.3
Tubes	251.0	254.2
Rubber and Plastic shoes	150.2	158.4
Caustic Soda	330.4	362.0
Soda Ash	296.8	296.8

1	2	3
Soap	213.5	229.4
Synthetic Detergent	252.2	252.2
Drugs and Medicines	195.8	195.7
Tooth Powder	222.2	222.2
Tooth Paste	171.8	171.8
Matches	125.8	122.6
Cement	234.1	223.4
Dry Cells	184.4	188.6
Razor Blades	119.9	119.9
Salt	267.4	223.7
Hurricane Lanters	101.6	100.8
Bidi	195.8	191.4
Cigarettes	211.9	215.0
Cycles	182.5	184.5

Import of Aircraft for Private Parties

654. SHRI AJIT KUMAR MEHTA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether plans are under preparation by his Ministry to allow import of aircraft for private parties to run third level air services, executive aircraft for use by big business houses and small 6 seater for private air-taxi services;

(b) if so, what advantages Government expect to have by introducing this; and

(c) whether Air India and Indian Airlines will lose heavily in their earnings, and if so, considerations for introducing private air-taxi services?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) These issues are under consideration of

Government, and a decision will be taken shortly.

(b) Third Level Air Services and Air-Taxi Services would help in developing a feeling of national identity and integration in communities situated in remote areas; enhance the mobility of foreign tourists visiting the country, and in the process of economic development, etc.

(c) No, Sir.

Wealth Tax and Income Tax Assesseees in Pali District (Rajasthan)

655. SHRI MOOL CHAND DAGA: Will the Minister of FINANCE be pleased to state:

(a) the names of persons who are assessed to wealth tax during the last three years in the District of Pali (Rajasthan);

(b) the total value of their assets declared for this purpose and the amount of wealth tax levied on them;

(c) the names of the Income tax assesseees of Pali District who are in arrears more than Rs. 100,000 towards income tax or other central taxes ending 31st March, 1980; and

(d) the amount of total arrears and the period during which it is due in case of those assesseees who owe more than Rs. 1 lakh as Income-tax arrears and the steps taken for the recovery of these arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). A statement showing names of 470 persons assessed to wealth tax in the District of Pali (Rajasthan) during the last three years i.e., 1977-78, 1978-79 and 1979-80 is laid on the Table of the House, [Placed in Library. See No. LT-882/80]. The information regarding the total value of their assets declared and the

amount of wealth-tax levied thereon is not readily available. The collection of this information would involve considerable time and labour. However, out of the above 470 persons, no person had either returned or had been assessed on a net wealth of the total value of more than Rs. 5 lakhs in respect of any of the three assessment years 1977-78, 1978-79 or 1979-80.

(c) and (d). There was no assessee of Pali District from whom taxes of more than Rs. 1 lakh were in arrears as on 31-3-80. However, there was one assessee, M/s. Venkatesh Enterprises, Pali against whom gross income tax demand of Rs. 1,48,180 had been raised before 31-3-80. This demand became due for payment on 5-5-80. As the assessment has been completed only as a protective measure, the recovery of this demand has not been enforced even after the expiry of the due date.

Advances made by Banks to Neglected Sector in West Bengal

656. SHRI NIREN GHOSH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the advances made by the banks to the neglected sector in West Bengal is only 20 per cent of their total advances against the National average of 33 per cent;

(b) if so, reaction of Government thereto; and

(c) steps taken by Government to raise the percentage of advances to the neglected sector?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Provisional estimates relating to end December 1979 show that priority sector advances of public sector banks in West Bengal accounted for 22.4 per